

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 943 of 2019 in**  
**Company Appeal (AT) No. 208 of 2018**

**IN THE MATTER OF:**

**63 Moons Technologies Ltd.**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**Present:**

**Appellants: Mr. S. N. Mookherjee, Sr. Advocates with Mr. Abhijeet Sinha, Ms. Misha Rohatgi Mohta, Mr. Prateek Gupta, Mr. Mohit Advani, Mr. Noor Dhillon and Ms. Madhur Mahajan, Advocates.**

**Respondents: Ms. Pinky Anand, ASG with Mr. Anoop, Ms. Snidha Mehra, Mr. Anup Dawar, Advocates and Mr. E. Nagachandaran, (ED) and Ms. Meenakshi, Joint Director, MCA Chennai for R-1.**

**Mr. Rayan Kumar Pandey and Mr. Anuj Tiwari, Advocates for NSEL.**

**ORDER**

**17.07.2019:** Learned counsel appearing on behalf of the Union of India prays for and is allowed to file a copy of the reply affidavit, in terms of our earlier order, by tomorrow. It is submitted that a copy of the reply affidavit has been served on learned counsel for the Appellant.

Learned counsel for the Appellant submits that in terms with the statement made in the reply affidavit, the Appellant may be allowed to sell its share. If that be so, the Appellant may file an affidavit giving terms and conditions of the undertaking, as the Appellant intends to give, if the Appellate

Tribunal allows the Appellant to sell Company's share in 'Atom Technologies Ltd.'. Affidavit be filed by tomorrow.

Post the case 'for orders' on **22<sup>nd</sup> July, 2019 at 2:00 PM.**

**[Justice S. J. Mukhopadhaya]  
Chairperson**

**[Justice Bansi Lal Bhat]  
Member (Judicial)**

*am/sk*